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(2025) 01 KL CK 0139 High Court Of Kerala

Case No: Criminal Appeal Nos.199, 976, Of 2019

Gopalakrishnan Nair @ Maniyan

APPELLANT

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State Of Kerala RESPONDENT

Date of Decision: Jan. 27, 2025

Acts Referred:

- Code of Criminal Procedure, 1973 Section 161, 232
- Indian Penal Code, 1860 Section 34, 294(b), 300, 302, 307, 341Evidence Act, 1872 Section 6

Hon'ble Judges: P.B.Suresh Kumar, J; Jobin Sebastian, J

Bench: Division Bench

Advocate: C.P.Udayabhanu, Navaneeth.N.Nath, Rassal Janardhanan A., Abhishek M.

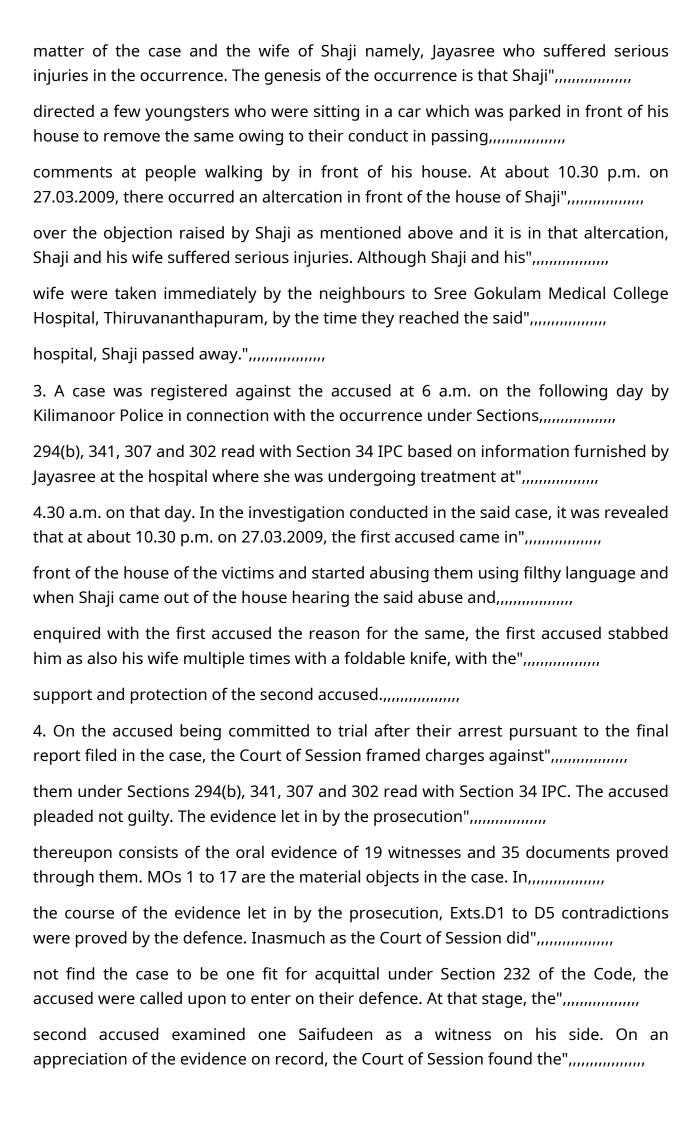
Kunnathu, P.U.Pratheesh Kumar, P.R.Ajay, Alex M.Thombra

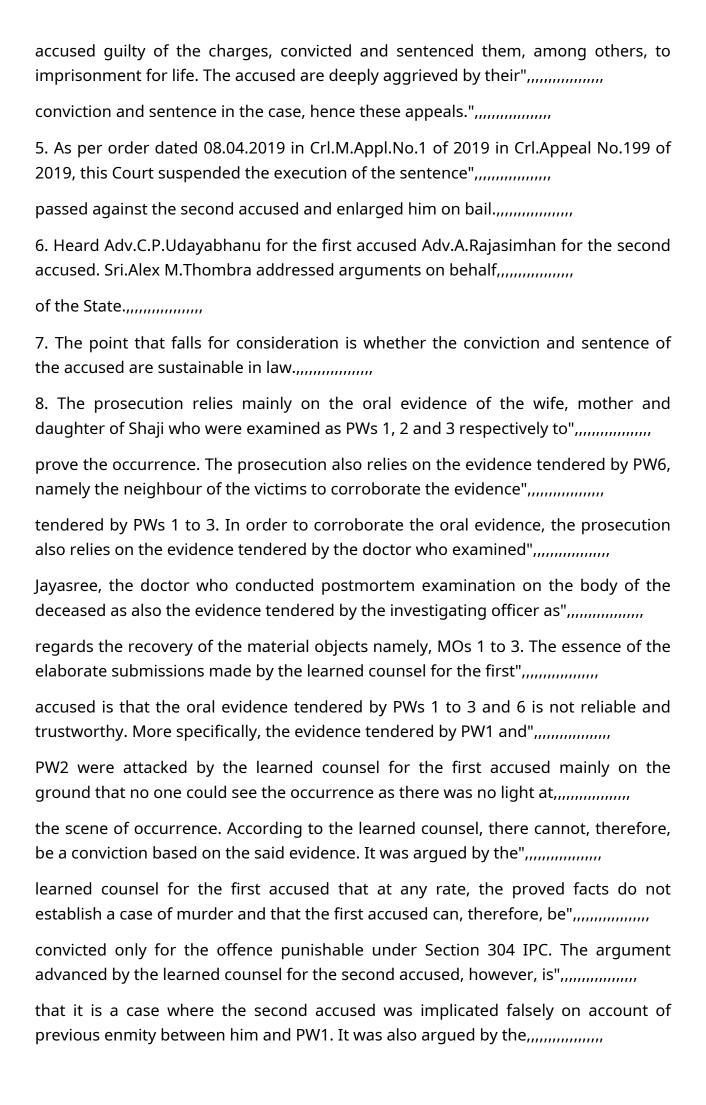
Final Decision: Allowed/Dismissed

Judgement

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P.B.Suresh Kumar, J.",,,,,,,
1. These appeals arise from S.C.No.134 of 2010 on the files of the Court of the Additional Sessions Judge â€" V, Thiruvananthapuram. There are two",,,,,,,,,,,,,,,
accused in the case and they stand convicted and sentenced for the offences punishable under Sections 294(b), 341, 307 and 302 read with Section 34",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
of the Indian Penal Code (IPC). Among the appeals, Crl.Appeal No.976 of 2019 is preferred by the first accused and Crl.Appeal No.199 of 2019 is",,,,,,,,,,,,,,,
preferred by the second accused.,,,,,,,
2. The accused were persons residing in the neighbourhood of the house of the

victims namely, Shaji who died in the occurrence which is the subject",,,,,,,,,,,,,,,,,



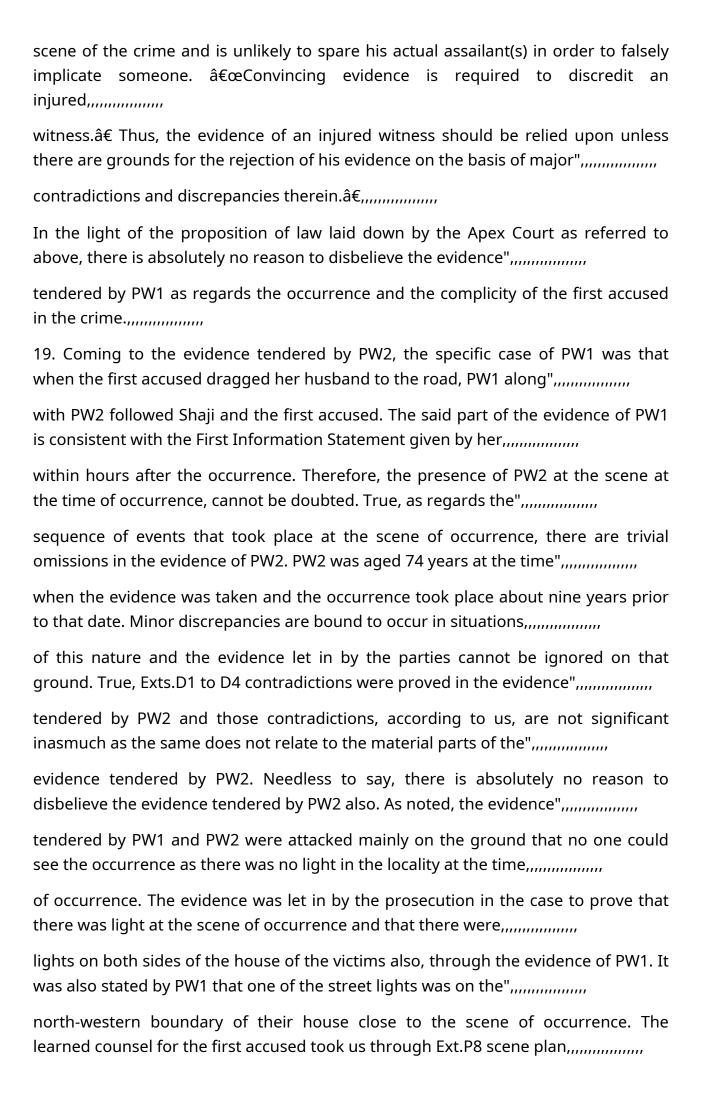


learned counsel alternatively, that even if the entire evidence relied on by the evidence in the absence of any overt act on the part of the second accused does not disclose that the second accused shared the common intention,,,,,,,,,,,,,,,,,,,,, with the first accused to cause the death of Shaji and to cause injuries to Jayasree.,,,,,,,,,,,,,, 9. Jayasree is the main witness on the side of the prosecution. As noted, she was occurrence is that at about 10.30 p.m. on the relevant day, while she was watching television with her mother-in-law, the accused came in front of",,,,,,,,,,,,,,,,, their house and started abusing them by using filthy language; that Shaji who by then had already slept, woke up hearing the abuse, came out of the",,,,,,,,,,,,,, house and asked the first accused as to the reason for his outburst of anger and the first accused then rushed towards him and dragged him to the,,,,,,,,,,,,,,,,,,,, street. It was deposed by PW1 that she and her mother-in-law then came out of the daughter. According to PW1, as Shaji was moving unsteadily on account of the point of time, the second accused rushed to that place and held from behind the took out a foldable knife from his waist and stabbed Shaji on the left portion of his chest. It was the version of PW1 that when she attempted to ward,,,,,,,,,,,,,,,,, off the attack on Shaji, the subsequent stab made by the first accused fell on her fingers on account of that stab injury. It was deposed by PW1 that the first accused thereupon stabbed on the right portion of the chest of Shaji as,,,,,,,,,,,,,,,,, well and the stab that subsequently followed the same fell on her right cheek and the same resulted in 16 stitches. It was deposed by PW1 that the,,,,,,,,,,,,,,,, first accused stabbed again thereafter on the thigh of the deceased and also on her hospital by the neighbours. PW1 identified the accused in the dock as the assailants Statement. PW1 also identified MO1 as the weapon used by the first accused to stab

the first accused at the time of occurrence.,,,,,,
10. In the cross-examination of PW1 by the counsel for the first accused, it was clarified by PW1 that on the day previous to the date of occurrence,",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
when she and her husband returned home, they found a car in front of their house and noticed that the youngsters who were sitting then in the car",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
were passing comments and her husband then directed them to remove the car from there. It was stated by PW1 that the said youngsters then went,,,,,,,,,,,,,,
to the house of the second accused and when they came back with the second accused, Shaji was sitting on the veranda of their house and one",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
among them who was sitting in the car then pointed his fingers at Shaji and told the second accused that it was Shaji who directed them to remove the,,,,,,,,,,,,,
car. It was stated by PW1 that thereafter, all of them together went to the house of the first accused. The suggestion made by the counsel for the first",,,,,,,,,,,,,,
accused to PW1 was that she and her husband sustained injuries in the quarrel that took place between them and those who were sitting in the car,",,,,,,,,,,,,,,
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7. Two abrasions, 0.5x0.5 cm each, 0.5 cm apart, one behind the other, on the inner aspect of right ankle, the back of one being 5 cm in front of heel.â€",,,,,,,,,,,,,,,,
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It was opined by PW18 in his evidence that the death of Shaji was due to the penetrating injury namely, injury 1 sustained to the chest. It was also",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
opined by PW18 that injuries 1 to 3 could be caused with MO1 knife.,,,,,,,,,,,,,
17. PW19 was the investigating officer who conducted the substantial part of the investigation in the case. It was deposed, among others, by PW19",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
that during the interrogation after the arrest, the first accused disclosed to him that a knife has been kept by him in the pump-house attached to the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
rubber estate of one Damodaran near the house of the first accused and when he was taken to that place as guided by him, the first accused took out",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
MO1 knife from inside a PVC pipe kept in the pump-house and handed over the same to PW19 and the same was seized by PW19 as per Ext.P4,,,,,,,,,,,,,,,,
mahazar. Ext.P4(a) is the information which led to the recovery of MO1 knife. It was also deposed by PW19 that during the interrogation, the first",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
accused disclosed to him further that he has dropped a few clothes in a deserted well near his house and when he was taken to that place as guided,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,

by him, he took out from a deserted well in the rubber estate of one Damodaran, Ext.P10 mahazar. Ext.P10(a) is the disclosure which led to the recovery of the said give a statement that the second accused held the hands of Shaji from behind and that what was stated by PW2 in her previous statement is only that,,,,,,,,,,,,,,, the second accused who was present at the scene, did not prevent the first accused cross-examination that what was revealed in the investigation as regards the role of the second accused was that he came along with the first accused,,,,,,,,,,,,,,,, to the house of the victims and that he had not made any attempt to prevent the PW19 that in the previous statement of PW6, he did not state as to the precise time cross-examination that the house of PW6 is not one that could be seen from the scene of occurrence and that is why the house of PW6 is not shown,,,,,,,,,,,,,,,, in the scene plan. Nevertheless, it was asserted by PW19 that PW6 is a neighbour of the house of PW6 and the scene of occurrence, PW19 took the stand that he did not examination, PW19 also affirmed that the statement of PW3 was recorded only on 07.04.2009. PW14 was a person who witnessed the recovery of",,,,,,,,,,,,,,,,,,,, MO2 and MO3 clothes at the instance of the first accused as also a witness to Ext.P10 mahazar prepared by the police in this regard. PW14 deposed,,,,,,,,,,,,,,,,, the said facts in his evidence.,,,,,,,,,,,,, 18. Let us now examine the point formulated for decision. A few facts which are not challenged in the cross-examination of the above witnesses are,,,,,,,,,,,,,,,,,, that the occurrence took place at about 10.30 p.m. on 27.03.2009; that the deceased Hospital, Thiruvananthapuram at about 11.30 p.m. on 27.03.2009; that the day in the said hospital while she was undergoing treatment; that the crime was registered at 6 a.m. on 28.03.2009 and that the First Information,,,,,,,,,,,,,,,

Report reached the Jurisdictional Magistrate at 10.30 a.m. on 28.03.2009. The prime witness in the case is the wife of the deceased who was,,,,,,,,,,,,,,,,,
examined as PW1. PW1 was a person who also suffered serious injuries in the occurrence. As noted, the evidence tendered by PW1 as regards the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
occurrence was consistent with her version in the First Information Statement given within a few hours after the occurrence. Even though what is,,,,,,,,,,,,,,,
recorded in Ext.P9 wound certificate issued by PW13, the doctor who examined PW1, as to the cause of injuries was only that the same were caused",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
by stab injuries inflicted by a known person, it has come out that the cause was not stated to the doctor by PW1, rather by the by-standers. Anyhow, it",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
was categorically stated by PW1 in Ext.P1 recorded within a few hours after the occurrence that the injuries were caused by the first accused. No,,,,,,,,,,,,,,,,
contradictions or omissions affecting the veracity of the evidence of PW1 as regards the occurrence were established in the case. True, there is an",,,,,,,,,,,,,,,,,,
embellishment in the evidence of PW1 as regards the complicity of the second accused in the crime and we are dealing with the same elaborately in,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
the latter part of the judgment. But, the same, according to us, is no reason to doubt the veracity of the evidence tendered by PW1 as regards the",,,,,,,,,,,,,,,,,
complicity of the first accused, especially since PW1 suffered serious injuries in the occurrence, which fact has not been disputed by the first accused.",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
In this context, it is apposite to refer to a passage from the decision of the Apex Court in Bhajan Singh v. State of Haryana, (2011) 7 SCC 421, which",,,,,,,,,,,,,,,,
reads thus:,,,,,,,,
"The evidence of the stamped witness must be given due weightage as his presence on the place of occurrence cannot be doubted. His statement is generally,,,,,,,
considered to be very reliable and it is unlikely that he has spared the actual assailant in order to falsely implicate someone else. The testimony of an injured witness,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
has its own relevancy and efficacy as he has sustained injuries at the time and place of occurrence and this lends support to his testimony that he was present at the,,,,,,
time of occurrence. Thus, the testimony of an injured witness is accorded a special status in law. Such a witness comes with a built-in guarantee of his presence at the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,



to contend that even though the existence of electric posts were noted therein, the existence of bulbs in the said posts are conspicuously absent in the",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
scene plan. According to the learned counsel, the explanation offered by the Village Officer who prepared Ext.P8 scene plan that existence of bulbs",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
in the electric posts are normally not shown in such plans, is not acceptable. Similarly, after taking us through the scene mahazar, the learned counsel",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
for the first accused contended that there are no indications therein that there was sufficient light at the scene at the time of occurrence to enable,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
anyone to see the occurrence. We are not impressed by these arguments. According to us, the accused in the case cannot be heard to contend that",,,,,,,,,,,,,,,,
there was no light at all at the scene at the time of occurrence for, the occurrence took place after the first accused dragged the deceased to the road",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
from the main door of the house where there was sufficient light. Be that as it may, the existence of electric posts close to the scene of occurrence is",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
sufficient for us to infer that there was light at the scene at the time of occurrence.,,,,,,,,,,,,,,,,,
20. Coming to the evidence tendered by PW3, even though PW3 stated in cross-examination that she had not slept at the time when the quarrel took",,,,,,,,
place, but was only lying on her bed, her version in the chief-examination was that she woke up from sleep on hearing the scream of her mother and",,,,,,,,,,,,,,
grandmother. If what PW3 had stated in chief-examination is correct, it is not possible for her to have reached the scene of occurrence from her",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
house to witness the occurrence, since going by the version of PW1 as regards the occurrence, the same concluded within a few minutes. According",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
to us, in the circumstances, it is not safe to place reliance on the evidence tendered by PW3. As regards the evidence tendered by PW6, it is to be",,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,
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